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O.A.No.346 of 2010
Pana Kumari Jani & Anr.Applicants
-Versus-
Union of India & Ors. Respondents

1. Order dated: the 7th July, 2010.

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

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After having heard Mr.D.P.Dhalsamanta, Learned Counsel for the Applicants and Mr.P.R.J.Dash, Learned ASC appearing on notice for the Respondents, MA filed by the Applicants seeking permission to prosecute this Original Application jointly stands allowed and is accordingly disposed of.


Member (Admn.)

2. Order dated 7th July, 2010.

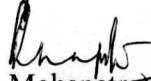
C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

.....
Heard Mr.D.P.Dhalsamanta, Learned Counsel for the Applicants and Mr. P.R.J.Dash, Learned ASC appearing on notice for the Respondents and perused the materials placed on record. It is the specific grievance of the applicants that though the Applicants are willing to take up appointment either in the post of PA or even Gr. D to earn livelihood after the death, of the sole bread earner while in service, the Respondents rejected the claim of the applicants by giving consideration only for the Postman cadre. Hence by filing this OA the Applicants seek direction to the Respondents to give fresh consideration either to the post of PA or any Gr. D category within a stipulated period. From the record I find no such representation specifically requesting for ^{considering} ~~considering~~ their cases for providing employment either in the PA cadre or in any Gr.D category. It is the authority who can consider such grievance and not by this Tribunal. Hence, as prayed for by the Learned Counsel for the Applicant, liberty is given to the Applicants to make a representation to the Respondent No.2 requesting

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for consideration of their cases as against the PA or Gr.D category within a period of fifteen days. If such a representation is submitted by the applicants within the stipulated period stated above, Respondent No.2 is hereby directed to consider the same and communicate the result of such consideration in a reasoned order to the Applicants within a period of 60 days from the date of receipt of such representation.

2. In the result, with the foresaid observation and direction this OA stands disposed of at this admission stage.

3. Copies of this order along with copy of the OA be sent to the Respondent No.2 for information and necessary action at his end.


(C.R. Mohapatra)
Member(Admn.)